

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/3344/A

From :- Shri Romen Baruah,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri B. Chakraborty,
P.O., STAT, Assam & Member, MACT No. 1.
Kamrup(M), Guwahati.

Dated Guwahati the May, 2022.

Sub: **Modification of earned leave and station leave permission.**

Ref:- Your Letter No. MACT/2082/22 dated 11.05.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 13 (thirteen) days from 23.05.2022 to 04.06.2022 along with station leave permission, from the morning of 22.05.2022 till the morning of 06.06.2022** (prefixing 22.05.2022 and suffixing 05.06.2022), cancelling the leave already granted to you and communicated vide this Registry's letter No. HC.VII-48/2017/3045/A, dated 11.05.2022, subject to submission of your leave application in prescribed format along with leave admissibility report from the office of the Principal Accountant General (A & E), Assam, Guwahati. Further, you have been asked to hand over charge to the P.O. & Member, MACT No. 2, Kamrup(M), Guwahati and in her absence to the P.O. & Member, MACT No. 3 Kamrup(M), Guwahati before proceeding on leave.

Yours faithfully,

Sd/
REGISTRAR (VIGILANCE)

Memo NO.HC.VII-48/2017/3345-3348/A, dated

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The P.O. & Member, MACT No. 2, Kamrup(M), Guwahati.
3. The P.O. & Member, MACT No. 3 Kamrup(M), Guwahati.
4. The Project Manager, Gauhati High Court, Guwahati.

18/5/2022
REGISTRAR (VIGILANCE)

KRakali